## GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

### RAJYA SABHA UNSTARRED QUESTION NO. 735 TO BE ANSWERED ON 25/07/2025

### BROADCAST OF MISINFORMATION AND REGULATORY OVERSIGHT DURING NATIONAL SECURITY INCIDENTS

#### 735. SHRI TIRUCHI SIVA:

#### Will the Minister of INFORMATION AND BROADCASTING

be pleased to state:

- (a) whether the Ministry is aware that several television news channels aired unverified and misleading content during the recent India-Pak escalation;
- (b) whether the Ministry intends to review the adequacy of existing broadcast guidelines and real-time fact-verification mechanisms applicable to news channels during national security situations;
- (c) whether any penalties or show cause notices were issued to broadcasters who are found to have violated factual accuracy norms under the Cable Television Networks (Regulation) Act, 1995; and
- (d) whether there are any plans to introduce mandatory pre-broadcast verification protocols for televised content during conflicts?

#### ANSWER

# MINISTER OF STATE FOR INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (DR. L. MURUGAN)

(a) to (d):

The Government periodically issues advisories to the TV Channels to adhere to the Programme and Advertisement Code as per the Cable Television Networks (Regulation) Act, 1995.

On 26th April 2025, an advisory was issued to all media channels to refrain from showing live coverage of defence operations and the movement of security forces.

Any complaint regarding a violation of the Programme Code is addressed as per the Cable Television Networks (Regulation) Act, 1995 and Rules made thereunder.

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